

FIR No. 010683/2020  
PS Kalyanpuri  
14.07.2020

Proceedings conducted through video conferencing.

This is an application for release of vehicle bearing registration No. DL7SCJ 5140 on superdari to applicant/ registered owner.

Present: Ld. APP for the State.

Counsel for applicant.

Heard. Perused.

Reply to aforesaid application has been received from IO wherein it has been stated by the IO that vehicle is no more required by him for further investigation and he has no objection in case vehicle is released to its rightful owner.

In view of the submissions made in the aforesaid application as well reply received from IO and in view of the guidelines laid down by Hon'ble High Court of Delhi in case titled "Manjeet Singh Vs State", let aforesaid vehicle be released to applicant/ registered owner after preparing detailed panchnama of same, taking photographs of same and taking security bond to secure value of aforesaid vehicle. IO shall get the photographs as well as panchnama of the aforesaid vehicle attested and counter signed by the complainant as well as accused. Nothing in the present order shall be considered to be any bar on the registered owner of aforesaid vehicle as to the usage or sale of the aforesaid vehicle in any manner whatsoever. Application for release of aforesaid vehicle is accordingly disposed off.

Copy of this order be given dasti to applicant/ registered owner for necessary compliance.

(Harun Pratap)  
Duty MM/East/Karkardooma Courts  
Delhi/14.07.2020

Received copy  
Naitwa  
14/7/20

13-07-2020  
for name

Let report be called for 14/07/2020.

Defendant 13/07/2020

IN THE COURT OF MS. EKTA GAUBA MANN, CMM (EAST),  
KARKARDOOMA COURTS, DELHI

In Re:

STATE

v/s

Unknown

FIR No. 010683/2020

P.S. Kalyan Puri

U/S 379/411 IPC

Released.

APPLICATION FOR RELEASE OF VEHICLE (SCOOTY/TVS BEARING  
REGISTRATION NO. DL-7SCJ-5140 ON SUPERDARI ON BEHALF OWNER, SH.  
NITIN KUMAR S/O BUDH PRAKASH, R/O F-38, A-BLOCK, GALI NO.4, EAST VINOD  
NAGAR, DELHI.

Sir/Madam,

It is most respectfully submitted as under:-

1. That the applicant is the owner of the above said vehicle.
2. That the above said vehicle has been seized by the police of P.S. Kalyan Puri in the above noted case.
3. That the above said vehicle is no more required for any purpose by the police as the investigation regarding vehicle has been done by the police.
4. That the applicant undertakes to produce the above said vehicle before this Hon'ble court as and when directed.
5. That the applicant undertakes not to dispossess the aforesaid vehicle without prior permission of this Hon'ble Court.

It is therefore, most respectfully prayed that the above said vehicle may kindly be released to the applicant on superdari, in the interest of justice.

DELHI

APPLICANT

DATED: 13.07.2020

*Nitin*  
NITIN KUMAR  
S/O BUDH PRAKASH,  
R/O F-38, A-BLOCK, GALI NO.4,  
EAST VINOD NAGAR, DELHI.  
Mobile no. 9891484813